

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
29.04.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE

IA(IBC) 421/2022 in CP (IB) No. 101/9/HDB/2019
U/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Equiruscapital Pvt Ltd

... Operational Creditor

Vs

Madhucon Infra Limited

... Corporate Debtor

CORAM

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA 421/2022: Ld. Counsel Mr. Keshav Bhoopal and Mr. Ritesh Mittal, IRP, present. An application is filed under Section 12 A of the Code seeking withdrawal of the main CP, stating that the parties have settled the matter. Perused the IA. Form FA is filed. The Ld. Counsel for IRP submitted the last date of receipt of claims mentioned in the Public Announcement is 03.05.2022 and that no claims have been received by the IRP. In the light of the submissions made by the Ld. Counsel, the IA is allowed.

The CIRP ordered on 22.04.2022 in CP (IB) No. 101/9/HDB/2019 against the Corporate Debtor is hereby withdrawn. The Corporate Debtor is released from all the rigour of law and is allowed to function independently through its Board of Directors with immediate effect.


MEMBER(T)


MEMBER(J)

Binnu